

**OFFICE OF THE SENIOR CIVIL JUDGE-CUM-CHIEF JUDICIAL MAGISTRATE,
SOLAN DISTRICT SOLAN, H.P.**

No. Sr. Civil Judge/CJM/SLN/Supdt./2019-
Dated Solan, the 11th January, 2019

OFFICE ORDER

In exercise of the powers vested in me under Section 15 of the Code of Criminal Procedure, 1973 and in supersession of all the previous orders, I, Rajesh Chauhan, Chief Judicial Magistrate, Solan, District Solan do hereby distribute the work amongst the Judicial Magistrates posted at Solan, District Solan, H.P. as under with immediate effect:-

S. No.	Name of Judicial Magistrate Court	Local Limit of District Solan
Courts situated at District Head Quarter, Solan.		
1.	The Chief Judicial Magistrate, Solan.	Police Station Sadar Solan, Police Post (City) Solan and Police Post Saproon.
2.	Judicial Magistrate Ist Class, Court No. I, Solan	Police Station Dharampur, Police Post Subathu, Police Post Dagshai, and Police Post Bhojnagar pertaining to the jurisdiction of Criminal Court situated at Sub-Division, Solan.
3.	Judicial Magistrate IInd Class, Court No. II, Solan	-----
Courts situated at Kasauli.		
1.	The Additional Chief Judicial Magistrate, Kasauli.	Police Station Kasauli, Police Post Garkhal, and Police Post Kuthar pertaining to the jurisdiction of Criminal Court situated at Sub Division, Kasauli.
2.	Judicial Magistrate Ist Class, Kasauli	Police Station Barotiwala, Police Station Dharampur, Police Post Subathu and Police Post Bhojnagar pertaining to the jurisdiction of Criminal Court situated at Sub-Division, Kasauli.
Courts situated at Nalagarh.		
1.	The Additional Chief Judicial Magistrate, Nalagarh.	Police Station Nalagarh, Police Station Barotiwala, Police Post Dhābota and Police Post Jagon pertaining to the jurisdiction of Criminal Court situated at Sub-Division, Nalagarh/Baddi.
2.	Judicial Magistrate Ist Class, Nalagarh	Police Station Baddi and Police Station Ramshehar pertaining to the jurisdiction of Criminal Court situated at Sub-Division, Nalagarh /Baddi.
Courts situated at Kandaghat		
1.	Judicial Magistrate Ist Class, Kandaghat	Police Station Kandaghat, Police Post Sayari and Police Post Chail pertaining to the jurisdiction of Criminal Court situated at Sub-Division, Kandaghat.
Courts situated at Arki		
1.	Judicial Magistrate Ist Class, Arki.	Police Station Arki, Police Station Darlaghat, Police Station Bagga and Police Post Kanina pertaining to the jurisdiction of Criminal Court situated at Sub-Division, Arki.

The criminal cases investigated by the Special Police Agencies and such other cases arising within the area of Solan District shall be instituted in the court of Chief Judicial Magistrate, Solan District Solan, H.P.

All the challan, charge sheets, complaints, Motor vehicle act cases, cases under the Special and Local Law pertaining to the Police Station Sadar Solan, Police Post (City) Solan, Police Post Saproon, Police Station Dharampur, Police Post Subathu and Police Post Dagshai, and Police Post Bhojnagar pertaining to the jurisdiction of Criminal Court situated at Sub-Division, Solan, be filed in this Court which shall be assigned to the Courts at Solan as per pendency in order to keep equal distribution of all types of cases in the Courts situated at Solan. Application for remand, bail and urgent application shall be presented in the Court whose local limits the Police Station/Police Post are situated.

All the challan, charge sheets, complaints, Motor vehicle act cases, cases under the Special and Local Law pertaining to the Police Station Kasauli, Police Post Garkhal, Police Post Kuthar, Police Station Barotiwala, Police Station Dharampur, Police Post Subathu and Police Post Bhojnagar pertaining to the jurisdiction of Criminal Court situated at Sub-Division, Kasauli, be filed in the Court of Additional Chief Judicial Magistrate, Kasauli which shall be assigned to the Court of Judicial Magistrate Ist Class, Kasauli as per pendency in order to keep equal distribution of all types of cases in the Courts situated at Kasauli. Application for remand, bail and urgent application shall be presented in the Court whose local limits the Police Station/Police Post are situated.

All the challan, charge sheets, complaints, Motor vehicle act cases, cases under the Special and Local Law pertaining to the Police Station Nalagarh, Police Station Barotiwala, Police Post Dhabota, Police Post Jogon, Police Station Baddi and Police Station Ramshahar pertaining to the jurisdiction of Criminal Court situated at Sub-Division, Nalagarh/Baddi, be filed in the Court of Additional Chief Judicial Magistrate, Nalagarh, which shall be assigned to the Court of Judicial Magistrate Ist Class, Nalagarh as per pendency in order to keep equal distribution of all types of cases in the Courts situated at Nalagarh. Application for remand, bail and urgent application shall be presented in the Court whose local limits the Police Station/Police Post are situated.

In case of leave or absence, of Chief Judicial Magistrate, Solan, the work for the purpose of remand, bail and for the disposal of the urgent application shall be looked after by the Court of Judicial Magistrate Ist Class, Court No.I, Solan, in his/her absence by the Judicial Magistrate Ist Class, Court No.II, Solan, and in his/her absence by the Judicial Magistrate Ist Class, Kandaghat.

In case or absence, of leave of Additional Chief Judicial Magistrate, Kasauli, the work for the purpose of remand, bail and for the disposal of the urgent application shall be looked after by the Court of Judicial Magistrate Ist Class, Kasauli, in his/her absence by the Judicial Magistrate Ist Class, Court No.I, Solan, and in his/her absence by the Judicial Magistrate Ist Class, Court No.II, Solan.

In case of leave or absence, of Additional Chief Judicial Magistrate, Nalagarh, the work for the purpose of remand, bail and for the disposal of the urgent application shall be looked after by the Court of Judicial Magistrate Ist Class, Nalagarh, in his/her absence by the Additional Chief Judicial Magistrate, Kasauli and in his/her absence by the Judicial Magistrate Ist Class, Kasauli.

In case of leave or absence of Judicial Magistrate Ist Class, Kandaghat the work for the purpose of remand, bail and for the disposal of the urgent application shall be looked after by the Court of Judicial Magistrate Ist Class, Court No.I, Solan, in his/her absence by the Judicial Magistrate, Ist Class, Court No.II, Solan and in his/her absence by the Chief Judicial Magistrate, Solan.


In case of leave or absence of Judicial Magistrate Ist Class, Arki the work for the purpose of remand, bail and for the disposal of the urgent application shall be looked after by the Court of Judicial Magistrate Ist Class, Kandaghat, in his/her absence by the Judicial Magistrate, Ist Class, Court No.II, Solan and in his/her absence by the Court of Judicial Magistrate Ist Class, Court No.I, Solan.

In case of leave or absence of Judicial Magistrate Ist Class, Court No.I, Solan, the work for the purpose of remand, bail and for the disposal of the urgent application shall be looked after by the Court of Judicial Magistrate, Ist Class, Court No.II, Solan, in his/her absence by the Court of Chief Judicial Magistrate, Solan and in his/her absence by the Court of Judicial Magistrate Ist Class, Kandaghat.

In case of leave or absence of Judicial Magistrate, Ist Class, Court No.II, Solan, the work for the purpose of remand, bail and for the disposal of the urgent application shall be looked after by the Court of Judicial Magistrate Ist Class, Court No.I, Solan, in his/her absence by the Court of Chief Judicial Magistrate, Solan and in his/her absence by the Court of Judicial Magistrate Ist Class, Kandaghat.

In case of leave or absence of Judicial Magistrate Ist Class, Kasuali the work for the purpose of remand, bail and for the disposal of the urgent application shall be looked after by the Court of Additional Chief Judicial Magistrate, Kasuali, in his/her absence by the Court of Court of Judicial Magistrate Ist Class, Court No.I, Solan and in his/her absence by the Court of Court of Judicial Magistrate, Ist Class, Court No.II, Solan.

In case of leave or absence of Judicial Magistrate Ist Class, Nalagarh the work for the purpose of remand, bail and for the disposal of the urgent application shall be looked after by the Court of Additional Chief Judicial Magistrate, Nalagarh, in his/her absence by the Additional Chief Judicial Magistrate, Kasuali and in his/her absence by the Court of Judicial Magistrate Ist Class, Kasuali.


(Rajesh Chauhan)
Chief Judicial Magistrate, Solan.
District Solan, H.P.

Endst.No: As above


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Dated: 11.01.2019

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Copy forwarded for information to:-

1. The Ld. District & Sessions Judge, Solan, H.P.
2. The Ld. Addl. District & Sessions Judge-I, Solan, H.P.
3. The Ld. Addl. District & Sessions Judge-II, Solan, H.P.
4. The Ld. Addl. District & Sessions Judge, Nalagarh, District Solan, H.P.
5. The Additional Chief Judicial Magistrate, Kasuali and Nalagarh.
6. The Judicial Magistrate Ist Class, Court No.I & II, Solan, Kandaghat, Arki Nalagarh and Kasuali, District Solan, H.P.
7. The Mobile Traffic Magistrate, Solan and Sirmaur District at Solan, H.P.
8. The Deputy Commissioner, Solan.
9. The Superintendent of Police, Solan/Baddi with the request to circulate the copies of above orders to all the Police Station/Post Post under your control.
10. The District Attorney-cum-Public Prosecutor, Solan. with the request to circulate all copies of above orders to all the APP under your control.
11. All the Presidents Bar Association, Solan/ Arki/ Kandaghat/ Kasauli/ Nalagarh.
12. Guard file.


Chief Judicial Magistrate
Solan, District, Solan, H.P.